

Salary criteria for clearing work visas for expatriates

223. SHRI SYED AZEEZ PASHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has stipulated a maximum limit to salaries and other financial payments to expatriates before work visas are cleared for them;
- (b) what is the maximum salary fixed for a foreigner working in the banking or financial sector to get a visa cleared;
- (c) when was a maximum limit fixed in term of salaries for all foreigners to qualify for work visas; and
- (d) the details of such limits put and any sector-wise differences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) to (d) Do not arise.

Open air prisons for juvenile and first time offenders

224. SHRI SYED AZEEZ PASHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to create open air prison for juvenile and first time offenders in the country;
- (b) whether it is a fact that first time offenders are being housed in prison with hardened criminals;
- (c) whether it is also a fact that Government has taken no initiative since 2009 to improve prisons and attempt to rehabilitate young prisoners; and
- (d) what steps will be taken to treat young offenders and prisoners humanly all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Sir.

(b) No, Sir. The first time offenders are kept in separate wards from those of hardened criminals.

(c) and (d) 'Prison' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution and, therefore, Prison Administration is primarily the responsibility of the State Governments. However, in order to create facilities in prisons a scheme for modernization of prisons was launched by the Government of India in the year 2002-03 with a total outlay of Rs. 1800 crore in 27 States (excluding Arunachal Pradesh) on a sharing basis of 75:25 between the Central and State Governments respectively which includes creation of new jails, additional barracks, staff quarters and water and sanitation in prisons. Governments of India has taken

initiatives for prison reforms by way of Comprehensive Advisory dated 17.7.2009 which has been issued to States/UTs.

Foolproof security to foreign missions in India

225. SHRI MAHENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the magnet bomb attack on an Israeli Embassy car in the recent past has exposed several loopholes in the counter-terrorism measures and lack of efficient coordination between the various Government agencies;

(b) if so, whether the Delhi Police and various intelligence agencies have completely failed to nab the culprits involved in such bomb attack;

(c) if so, the reasons therefor;

(d) whether the personnel of various foreign Embassies posted here are feeling insecure; and

(e) if so, the steps Government proposes to take to provide foolproof security to personnel of foreign mission in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) A magnetic bomb attack took place on an Israeli Embassy car on 13.02.2012 in which four persons, including the driver and an Israeli lady occupant of the car, as also two other persons in a nearby car, were injured. The matter is under investigation by Delhi Police who have so far arrested one person in this connection.

Security arrangements for diplomatic missions and diplomats of foreign countries, as also for international organisations, located in the country are reviewed periodically on the basis of inputs given by the central security agencies and appropriate advisories issued. The actual arrangements, based on these inputs and advisories, as well as local threat assessments, are made by the local/State police concerned.

Foreign donations under FCRA

226. SHRI MAHENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of NGOs have been receiving foreign donations under the Foreign Contribution Regulation Act;

(b) if so, the details of such NGOs which received foreign donations under FCRA in the last three years, year-wise and State-wise;

(c) whether Government has also received information that such NGOs are utilising such foreign donations in anti-national activities;

(d) if so, the details thereof; and